

the question of taking action against them did not arise.

**Release of adequate funds to Orissa for Natural Calamities**

1875. SHRI SARADA MOHANTY:  
SHRIMATI MIRA DAS:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to release adequate funds to the Agriculture Credit Stabilisation Funds of the State of Orissa which is badly affected by Natural Calamities such as flood and Cyclone and

(b) if not, in what manner Government propose to give relief to the small and marginal farmers including Scheduled Castes and Scheduled Tribes affected by recent floods?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN):

(a) and (b) No proposal in this regard has so far been received from the Government of Orissa during the current financial year. Proposal will be considered, when received. A Calamity Relief Fund (CRF) has been constituted for each State consisting of 75 per cent contribution from the Central Government and the balance of 15 per cent by the State concerned. Central Government has already released its entire share for 1991-92 amounting to Rs. 29.78 crores to Government of Orissa after adjusting advance release made during 1990-91. The State Government is required to organise all relief measures in the wake of natural calamities out of the corpus of the Calamity Relief Fund.

**Allotment of land to Government of Orissa in Delhi**

1876. SHRI SARADA MOHANTY:  
SHRIMATI MIRA DAS:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any proposal of the Government of Orissa is pending since long for allotment of Government land for

construction of staff quarters of employees State Government working at New Delhi;

(b) if so, the details of action taken thereon; and

(c) if no action has been taken so far, by when Government propose to allot land for the said purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) Yes, Sir.

(b) and (c) Apart from the Government of Orissa several other State Governments have been requesting for allotment of land for construction of staff quarters for their employees working at New Delhi. Discussions have been held with the Resident Commissioners of the various State Governments from time to time. A meeting was last held with them in May, 91 as a result of which statements showing the total built up area required by each State according to the pay range of their employees has recently been received in respect of 15 State including Orissa. A final view in the matter has not been taken. Since the exact requirement of land has to be finalised in consultation with the State Governments and based on this suitable site or site have to be located it is difficult at this stage to give a time schedule for the allotment.

**Distances covered by BG, MG and NG lines in Railway Divisions**

1877. SHRI G. Y. KRISHNAN:

SHRI H. HANUMANTHAPPA:

Will the Minister of RAILWAYS be pleased to state what are the distances covered in each State by the Broad Gauge, Metre Gauge and Narrow Gauge in the several Railway Divisions and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): The information is being collected and will be laid on the Table of the Sabha.